

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

RAJYA SABHA
UNSTARRED QUESTION NO. 237

TO BE ANSWERED ON TUESDAY, December 05, 2023/14 Agrahayana, 1945 (Saka)

SCHEME FOR SPECIAL ASSISTANCE TO STATES FOR CAPITAL INVESTMENT

237. SHRI G.V.L. NARASIMHA RAO

Will the Minister of FINANCE be pleased to state:

- (a) the details of guidelines and conditions for availing additional borrowing under 'Scheme for Special Assistance to States for Capital Investment';
- (b) whether Government has withheld release of funds to Andhra Pradesh under the scheme due to violations with regard to rebranding or renaming of Centrally Sponsored Schemes or other reasons;
- (c) if so, the nature of violations reported, scheme-wise;
- (d) the amount withheld by Government under this or other schemes or other heads or devolution of funds;
- (e) whether Andhra Pradesh has rectified the violations and Ministry's response thereon;
- (f) the timeframe for the release of funds withheld to the Andhra Pradesh?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The Department of Expenditure, Ministry of Finance has issued guidelines on the Scheme for Special Assistance to States for Capital Investment 2023-24 to States vide letter dated 03.02.2023 and 02.05.2023. Operational guidelines and instructions for implementation of the Scheme have also been issued from time to time. As per the guidelines, in order to avail benefits of any Part of the Scheme, in addition to the conditions prescribed under various Parts of the Scheme, a State is required to meet the following mandatory conditions:

- (i) Full compliance with the official name of all Centrally Sponsored Schemes (CSSs) [correct translation to local language is permissible] and any guidelines/instructions issued by the Government of India regarding branding of CSSs, in all Schemes of all Ministries.

(ii) Integration of State treasuries with PFMS and exchange of data between State treasuries and PFMS in respect of at least 95% of State Linked Schemes for CSS in a State for which the State has received funds from the Central Government prior to 30 days.

(iii) Deposit of central share of interest earned in SNA accounts till 31st March, 2023 in the Consolidated Fund of India and submission of a certificate to this effect in the prescribed format, signed by the Finance Secretary of the State Government.

(b) to (f): An amount of Rs. 4,047 crore is earmarked under Part-I (Untied) of the Scheme for Special Assistance to States for Capital Investment 2023-24 to the State of Andhra Pradesh. However, the Ministry of Health & Family Welfare, Ministry of Rural Development, Ministry of Housing & Urban Affairs and Ministry of Women & Child Development, Government of India have reported instances of violation of branding/naming guidelines/instructions in respect of Ayushman Bharat- Health & Wellness Centres, Pradhan Mantri Awas Yojana (Gramin), Pradhan Mantri Awas Yojana (Urban) and Saksham Anganwadi & POSHAN 2.0 Schemes, respectively. Approval of the projects under Part-I of the Scheme and release of funds depends on receipt of the compliance reports from the ministry concerned within the prescribed time limit.
